

**IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),  
TIS HAZARI COURTS : DELHI**

FIR No.22/21

P.S. : Ranjit Nagar

U/s. 354/354B IPC and 10 POCSO Act

State Vs. Shyam Janam Sharma

**As per directions of Ld. Principal District & Sessions Judge (West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated 15.05.2021, this bail application is being taken up for hearing through VC.**

This is an application u/s. 439 Cr.P.C seeking interim bail moved on behalf of applicant/accused.

21.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.  
None for applicant/accused.

Ahlmad of this court submits that in this case interim bail has been granted to the applicant/accused on 20.05.2021.

In view of fact that interim bail has already been granted to the accused, the present bail application is not maintainable. Hence, same is dismissed as disposed off.



**(POORAN CHAND)**

**ASJ-02/West/Delhi : Vacations Judge**

**21.05.2021**

**IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),  
TIS HAZARI COURTS : DELHI**

FIR No.423/2019  
P.S. : Ranhola  
U/s. 376/506 IPC  
State Vs. Manoj Kumar Kar

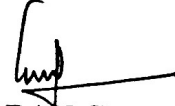
**As per directions of Ld. Principal District & Sessions Judge  
(West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated  
15.05.2021, this bail application is being taken up for hearing through VC.**

This is an application u/s. 439 Cr.P.C seeking bail moved on behalf of  
applicant/accused.

21.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.  
Sh. Prabhash Kumar, Ld. Counsel for applicant/accused.  
Sh. Sadiya Khatoon, Ld. DCW Counsel.

Since offence u/s. 376 IPC is mentioned in FIR, at the request of  
Ld. DCW Counsel, let notice be issued to the complainant/victim through IO for  
04.06.2021.



**(POORAN CHAND)**  
**ASJ-02/West/Delhi : Vacations Judge**  
**21.05.2021**

IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),  
TIS HAZARI COURTS : DELHI

FIR No.1047/2020  
P.S. : Nihal Vihar  
U/s. 354 IPC & 10 POCSO Act  
State Vs.Rajender

As per directions of Ld. Principal District & Sessions Judge (West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated 15.05.2021, this bail application is being taken up for hearing through VC.

This is an application u/s. 439 Cr.P.C seeking interim bail moved on behalf of applicant/accused.

21.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.  
Sh. Rajan Bhatia, Ld. LAC for applicant/accused.  
Ms. Mani Chaudhary, Ld. DCW Counsel.  
WSI Sangeeta, IO.

IO filed reply in pdf form.

IO submits that victim cannot appear due to lockdown. IO further submits that after the investigation in this case section 376A/376B IPC and 6 POCSO Act are also added.

At this stage, Ld. State Counsel submits that this case does not fall under the HPC guidelines for seeking interim bail application exclusion clause.

I have perused the report.

Since this case does not fall in HPC guidelines, this application for interim bail is not maintainable and same is dismissed.

Copy of this order be given dasti, as prayed.



(POORAN CHAND)  
ASJ-02/West/Delhi : Vacations Judge  
21.05.2021

**IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),  
TIS HAZARI COURTS : DELHI**

Bail application no. 1125/2021

FIR No.142/18

P.S. : EOW

U/s. 420/409/120B IPC

State Vs. Satyanarayan

**As per directions of Ld. Principal District & Sessions Judge (West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated 15.05.2021, this bail application is being taken up for hearing through VC.**

This is an application u/s. 439 Cr.P.C seeking bail moved on behalf of applicant/accused.

21.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.  
None for applicant/accused.  
Sh. Pradeep Kumar, Ld. Counsel for complainant.

Today matter is fixed for hearing as well as outcome of the bail application of co-accused.

Since, none has appeared on behalf of applicant/accused, matter be put up for hearing of this bail application on 14.06.2021.

Interim order to continue till next date.

Copy of this order be given dasti, as prayed.

  
(POORAN CHAND)

**ASJ-02/West/Delhi : Vacations Judge**

**21.05.2021**

**IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),  
TIS HAZARI COURTS : DELHI**

FIR No.8/19  
P.S. : Ranhola  
U/s. 302/307/34 IPC & 25/27 Arms Act  
State Vs.Suraj Tiwari

**As per directions of Ld. Principal District & Sessions Judge (West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated 15.05.2021, this bail application is being taken up for hearing through VC.**

This is an application u/s. 439 Cr.P.C seeking interim bail moved on behalf of applicant/accused as HPC guidelines dated 11.05.2021.

21.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.  
Sh. A.K. Mishra, Ld. counsel for applicant/accused.

IO filed reply in pdf form.

Perusal of reply shows that accused has also involved in case FIR no. 6/19 PS Special Cell.

As per mandate of clause 12 of HPC guidelines, accused should not be involved in any other case seeking interim bail.

Since accused is also involved in other case, he is not entitled for relief of interim bail under HPC guidelines. Hence, present application is dismissed.

Copy be given dasti, as prayed.



**(POORAN CHAND)**

**ASJ-02/West/Delhi : Vacations Judge**

**21.05.2021**

**IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),  
TIS HAZARI COURTS : DELHI**

FIR No.816/2019  
P.S. : Nihal Vihar  
U/s. 307/34 IPC & 25/27 Arms Act  
State Vs. Inderjeet Yadav

**As per directions of Ld. Principal District & Sessions Judge (West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated 15.05.2021, this bail application is being taken up for hearing through VC.**

This is an application u/s. 439 Cr.P.C seeking interim bail moved on behalf of applicant/accused.

21.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.  
None for applicant/accused.

It is submitted by Ahlmad of this court that in the present case interim bail has also been granted to the accused on 20.05.2021 by this court while performing the bail duty roaster under HPC guidelines.

Perusal of present application shows that it is also filed under HPC guidelines for seeking the interim bail.

In view of the fact that accused has already been granted interim bail in the present case, present application is not maintainable. Hence, same is dismissed.

Copy of this order be given dasti, as prayed.



**(POORAN CHAND)**

**ASJ-02/West/Delhi : Vacations Judge**

**21.05.2021**

IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),  
TIS HAZARI COURTS : DELHI

FIR No.616/2020  
P.S. : Punjabi Bagh  
U/s. 392/397/411/34 IPC  
State Vs.Ravinder Kumar

As per directions of Ld. Principal District & Sessions Judge (West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated 15.05.2021, this bail application is being taken up for hearing through VC.

This is an application u/s. 439 Cr.P.C seeking interim bail moved on behalf of applicant/accused under HPC guidelines as accused is in JC since 20.07.2020 and stating that no other case is pending against accused.

21.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.  
Ms. Kanchan Sharma, Ld. LAC for applicant/accused.

IO filed reply in pdf form.

At this stage, Ld. State Counsel, at the strength of reply of IO submits that besides the present case, three other cases are pending against the present accused and by virtue of exclusion clause, he is not entitled for interim bail.

In view of the report of IO, present application is dismissed as not maintainable under HPC guidelines.

Copy of this order be given dasti, as prayed.



(POORAN CHAND)

ASJ-02/West/Delhi : Vacations Judge

21.05.2021

IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),  
TIS HAZARI COURTS : DELHI

FIR No.516/20  
P.S. : Paschim Vihar (west)  
U/s. 377/506 IPC and 6 POCSO Act  
State Vs. Dilshad Siddique

As per directions of Ld. Principal District & Sessions Judge (West),  
Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated 15.05.2021,  
this bail application is being taken up for hearing through VC.

This is an application u/s. 439 Cr.P.C seeking interim bail moved on behalf of  
applicant/accused.

21.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.  
WSI Domnica, IO.  
Ms. Suman Singh, Ld. DCW Counsel.  
None for applicant/accused.

IO filed reply in pdf form.

It is submitted by IO that regular bail application in this case has been  
dismissed by this court on 20.05.21.

Today another application is put up before me for seeking interim bail.

I have perused the contents of interim bail. No specific ground of interim  
bail is pleaded in the application for seeking interim bail. Present application is moved  
only seeking interim bail under HPC Guidelines.

It is also submitted by IO that in this case section 6 POCSO Act is  
mentioned.

As per guidelines of HPC dated 04.05.2021 and 11.05.2021 by virtue of  
exclusion clause, no interim bail is to be granted in the case where section 4 & 6 of  
POCSO Act is mentioned. Since this application is only filed under HPC guidelines,  
same is not maintainable by virtue of exclusion clause. Hence, same is dismissed.

Copy of this order be given dasti, as prayed to all the concerned parties.



(POORAN CHAND)

ASJ-02/West/Delhi : Vacations Judge

21.05.2021



**IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),  
TIS HAZARI COURTS : DELHI**

FIR No.787/20  
P.S. : Punjabi Bagh  
U/s. 302/307/394/41/34 IPC  
State Vs.Deva @ Devender

**As per directions of Ld. Principal District & Sessions Judge  
(West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated  
15.05.2021, this bail application is being taken up for hearing through VC.**

This is an application for release of jama talashi articles.

21.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.  
None for applicant despite repeated calls.

In the interest of justice, put up this application for hearing on  
14.06.2021.



**(POORAN CHAND)  
ASJ-02/West/Delhi : Vacations Judge  
21.05.2021**

IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),  
TIS HAZARI COURTS : DELHI

FIR No.144/21

P.S. : Ranhola

U/s. 323/376AB/376(2)(n)/354/344/34 IPC r/w 6/8/21 POCSO Act

State Vs.Sunita

As per directions of Ld. Principal District & Sessions Judge (West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated 15.05.2021, this bail application is being taken up for hearing through VC.

This is an application u/s. 438 Cr.P.C seeking anticipatory bail moved on behalf of applicant/accused.

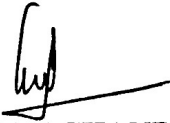
21.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.  
Sh. Pranay Abhishek, Ld. Counsel for applicant/accused.

At the outset, Ld. Counsel for applicant/accused wishes to withdraw the present bail application.

In view of the submissions, the present bail application is dismissed as withdrawn.

Copy of this order be given dasti, as prayed.



(POORAN CHAND)

ASJ-02/West/Delhi : Vacations Judge

21.05.2021

IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),  
TIS HAZARI COURTS : DELHI

FIR No.8/19  
P.S. : Ranhola  
U/s. 302/307/34 IPC & 25/27 Arms Act  
State Vs. Deepak Tiwari.

As per directions of Ld. Principal District & Sessions Judge (West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated 15.05.2021, this bail application is being taken up for hearing through VC.

This is an application u/s. 439 Cr.P.C seeking interim bail moved on behalf of applicant/accused as HPC guidelines dated 11.05.2021.

21.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.  
Sh. A.K. Mishra, Ld. counsel for applicant/accused.


IO filed reply in pdf form.

Perusal of reply shows that accused has also involved in case FIR no. 6/19 PS Special Cell.

As per mandate of clause 12 of HPC guidelines, accused should not be involved in any other case seeking interim bail.

Since accused is also involved in other case, he is not entitled for relief of interim bail under HPC guidelines. Hence, present application is dismissed.

Copy be given dasti, as prayed.



(POORAN CHAND)

ASJ-02/West/Delhi : Vacations Judge

21.05.2021

IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),  
TIS HAZARI COURTS : DELHI

FIR No.215/2019  
P.S. : Mundka  
U/s. 354 IPC & 10 POCSO Act  
State Vs. Mahender

As per directions of Ld. Principal District & Sessions Judge (West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated 15.05.2021, this bail application is being taken up for hearing through VC.

This is an application seeking bail moved on behalf of applicant/accused.

21.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.  
Sh. Rakesh Sharma, Ld. Amicus Curiae for applicant/accused.  
Ms. Deepika Sachdeva, Ld. for victim from DCW.

Reply of IO already on record.

At the outset, Ld. Counsel for applicant/accused submits that present accused has been released from jail and wishes to withdraw the present application.

In view of the submissions of Ld. Counsel for applicant, the present bail application is dismissed as withdrawn.



(POORAN CHAND)

ASJ-02/West/Delhi : Vacations Judge

21.05.2021

**IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),  
TIS HAZARI COURTS : DELHI**

FIR No.90/20  
P.S. : Hari Nagar  
U/s. 364A/392/34 IPC  
State Vs.Hari Pal

**As per directions of Ld. Principal District & Sessions Judge (West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated 15.05.2021, this bail application is being taken up for hearing through VC.**

This is an application for preponement of interim bail application of applicant/accused which is fixed for 03.06.201 by this court while discharging the bail roaster duty.

21.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.  
Sh. Anil Kumar Mishra, Ld. Counsel for applicant/accused.  
SI Jaggu Ram, IO.

I have heard Ld. Counsel and have perused the application. I find no reason to prepone the next date of hearing. Hence, application for early hearing of interim bail is dismissed.

Copy of this order be given dasti, as prayed.



**(POORAN CHAND)**  
**ASJ-02/West/Delhi : Vacations Judge**  
**21.05.2021**

IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),  
TIS HAZARI COURTS : DELHI

FIR No.673/2020  
P.S. : Hari Nagar  
U/s. 498A/406/377/34 IPC  
State Vs. Rajan Virmani

As per directions of Ld. Principal District & Sessions Judge (West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated 15.05.2021, this bail application is being taken up for hearing through VC.

This is an application u/s. 438 Cr.P.C seeking anticipatory bail moved on behalf of applicant/accused.

21.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.  
Ms. Chesta Jetly, Ld. Proxy Counsel for applicant/accused.  
Sh. Rahul Kumar, Ld. Counsel for complainant with complainant.  
IO/SI Puran Mal from PS Hari Nagar.  
Ms. Arti Pandey, Ld. DCW Counsel.

Part arguments heard.

At this stage, both the parties request to adjourn the matter as compromise talks are going on between the parties.

Put up this bail application for 17.06.2021.

Interim order to continue till next date.

Copy of this order be given dasti, as prayed.



(POORAN CHAND)

ASJ-02/West/Delhi : Vacations Judge

21.05.2021

**IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),  
TIS HAZARI COURTS : DELHI**

Bail application no.896/2021

FIR No.192/2021

P.S. : Punjabi Bagh

U/s. 341/354/506/509 IPC

State Vs.Jagdish Krishna

**As per directions of Ld. Principal District & Sessions Judge  
(West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated  
15.05.2021, this bail application is being taken up for hearing through VC.**

This is an application u/s. 438 Cr.P.C seeking anticipatory bail moved on behalf  
of applicant/accused.

21.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.  
Sh. Sanjay Verma, Ld. Counsel for accused.  
Ms. Vishalakshi Goel, Ld. Counsel for complainant alongwith  
complainant.

Part arguments heard.

At this stage, both the parties request to adjourn the matter as  
compromise talks are going on between the parties.

Put up this bail application for 15.06.2021.

Interim order to continue till next date.

Copy of this order be given dasti, as prayed.



**(POORAN CHAND)**

**ASJ-02/West/Delhi : Vacations Judge**

**21.05.2021**

**IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),  
TIS HAZARI COURTS : DELHI**

Bail application no.943/2021  
FIR No.193/2021  
P.S. : Punjabi Bagh  
U/s. 451/354/506/509 IPC  
State Vs. Manoj

**As per directions of Ld. Principal District & Sessions Judge (West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated 15.05.2021, this bail application is being taken up for hearing through VC.**

This is an application u/s. 438 Cr.P.C seeking anticipatory bail moved on behalf of applicant/accused.

21.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.  
Ms. Vishalakshi Goel, Ld. Counsel for accused Manoj.  
Sh. Sanjay Verma, Ld. Counsel for complainant alongwith complainant.

Part arguments heard.

At this stage, both the parties request to adjourn the matter as compromise talks are going on between the parties.

Put up this bail application for 15.06.2021.

Interim order to continue till next date.

Copy of this order be given dasti, as prayed.



**(POORAN CHAND)**  
**ASJ-02/West/Delhi : Vacations Judge**  
**21.05.2021**



**IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),  
TIS HAZARI COURTS : DELHI**

Bail application no.944/2021

FIR No.193/2021

P.S. : Punjabi Bagh

U/s. 451/354/506/509 IPC

State Vs. Kamal Saini

**As per directions of Ld. Principal District & Sessions Judge (West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated 15.05.2021, this bail application is being taken up for hearing through VC.**

This is an application u/s. 438 Cr.P.C seeking anticipatory bail moved on behalf of applicant/accused.

21.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.  
Ms. Vishalakshi Goel, Ld. Counsel for accused Kamal Saini.  
Sh. Sanjay Verma, Ld. Counsel for complainant alongwith complainant.

Part arguments heard.

At this stage, both the parties request to adjourn the matter as compromise talks are going on between the parties.

Put up this bail application for 15.06.2021.

Interim order to continue till next date.

Copy of this order be given dasti, as prayed.



**(POORAN CHAND)**  
**ASJ-02/West/Delhi : Vacations Judge**  
**21.05.2021**

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS  
HAZARI COURTS : DELHI**

**FIR No. 114/2021  
PS : Paschim Vihar East  
State Vs. Vishnu Chopra@ Mani  
U/s 392/395/397/411/34 IPC**

21.05.2021

**Through Video Conferencing**

**The undersigned is performing duty pursuant to the computer generated circular/duty Roster dated 15.05.2021 of Ld. Principal District & Sessions Judge, West, Tis Hazari Courts, Delhi.**

This is an application u/s 439 Cr.P.C. for grant of interim bail moved on behalf of applicant/accused Vishnu Chopra@ Mani.

Present : Sh. Alok Saxena, Ld. Addl. PP for State through V.C.  
Sh. Rahul Kumar, Ld Counsel for the applicant/accused through V.C.

Part arguments heard.

By way of present application, applicant is seeking interim bail under clause (vi) of HPC guidelines dated 04.05.2021 as applicant is suffering from Asthama.

Let a report in this regard be called from Jail Superintendent concerned for 28.05.2021.

  
**(POORAN CHAND)  
ASJ-02/West/Delhi  
Vacation Judge  
21.05.2021**

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),  
TIS HAZARI COURTS : DELHI

FIR No. 90/2017  
PS : Punjabi Bagh  
State Vs. Gulzar  
U/s 186/353/307/34 IPC & Sec. 25/54/59 Arms Act

21.05.2021

**Through Video Conferencing**

The undersigned is performing duty pursuant to the computer generated circular/duty Roster dated 15.05.2021 of Ld. Principal District & Sessions Judge, West, Tis Hazari Courts, Delhi.

These are two applications u/s 439 Cr.P.C. for grant of interim bail moved on behalf of applicant/accused Gulzar under HPC guidelines by two different counsels.

Present : Sh. Alok Saxena, Ld. Addl. PP for State through V.C.

Sh. Vijay Goswami, Ld Counsel for the applicant/accused through V.C.

Sh. Rajiv Sharma, Ld. LAC for the applicant/accused through V.C.

Sh. Pankaj Kishore Gupta Ld. LAC for applicant  
accused.

Previous involvement report filed.

I have heard arguments on the bail application from both the sides through video conferencing.

By way of present application, applicant is seeking interim bail of 90 days in view of the guidelines issued by High

Powered Committee of Hon'ble High Court of Delhi dated 04.05.2021 and 11.05.2021 as the case of the applicant falls under the category enlisted in the HPC.

Applicant is facing charges u/s 186/353/307/34 IPC & Sec. 25/54/59 Arms Act and is in custody since 22.02.2017.


As per the report of the IO, applicant is involved in 10 other criminal cases.

Heard.

As per the guidelines of High Powered Committee dated 04.05.2021 and 11.05.2021 of Hon'ble High Court of Delhi, if the UTP has three or more criminal cases pending against him, then his case shall not be considered for grant of interim bail.

Therefore, since applicant is involved in more than three cases, applicant is not found eligible to be granted interim bail. Both the applications are accordingly dismissed.

Dasti copy be given.

  
**(POORAN CHAND)**  
**ASJ-02/West/Delhi**  
**Vacation Judge**  
21.05.2021

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS  
HAZARI COURTS : DELHI**

**FIR No. 318/2020**

**PS : Ranjit Nagar**

**State Vs. Mustafa s/o Sh. Noor Mohammed r/o  
2151/17A/7C, New Patel Nagar, Delhi**

**U/s 354D/506/509 IPC & Sec. 12 POCSO Act**

21.05.2021

**Through Video Conferencing**

**The undersigned is performing duty pursuant to the  
computer generated circular/duty Roster dated  
15.05.2021 of Ld. Principal District & Sessions Judge,  
West, Tis Hazari Courts, Delhi.**

This is an application u/s 439 Cr.P.C. for grant of interim  
bail moved on behalf of applicant/accused under HPC guidelines.

Present : Sh. Alok Saxena, Ld. Addl. PP for State through  
V.C.  
Sh. Rajan Bhatia, Ld Legal Aid Counsel for the  
applicant/accused through V.C.  
Mother of the victim through V.C.

I have heard arguments on the bail application from  
both the sides through video conferencing.

By way of present application, applicant is seeking  
interim bail of 90 days in view of the guidelines issued by High  
Powered Committee of Hon'ble High Court of Delhi on 04.05.2021  
and 11.05.2021 as the case of the applicant falls under the  
category enlisted in the HPC.

Applicant is facing charges u/s 354D/506/509 IPC &



Sec. 12 POCSO Act and is in custody since 28.08.2020. Therefore, the case of the applicant is covered under the categories listed in the guidelines of HPC dated 04.05.2021 and 11.05.2021 and hence, can be considered.

As per the report of the IO, applicant has no previous involvement in any other case.

Therefore, in view of the guidelines of High Powered Committee dated 04.05.2021 and 11.05.2021 of Hon'ble High Court of Delhi, applicant is granted interim bail of 90 days subject to furnishing of personal bond in the sum of Rs. 30,000/- to the satisfaction of the concerned Jail Superintendent. It is directed that applicant shall keep his mobile phone on 24 hours and in case of change of his mobile number or address, he shall inform the same to the IO and that applicant shall not contact/threaten the witnesses in any manner. Application stands disposed off. The period of 90 days shall be counted from the date of release of applicant from jail. Applicant shall surrender after the expiry of 90 days before the Jail Superintendent.

Copy of this order be sent to Jail Superintendent, Central Jail, Tihar for information and compliance.

Dasti copy be given.

  
**(POORAN CHAND)**  
**ASJ-02/West/Delhi**  
**Vacation Judge**  
**21.05.2021**

**IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02  
(WEST), TIS HAZARI COURTS : DELHI**

**FIR No. 283/2020  
P.S. : Ranjit Nagar  
U/s. 186/353/307/34 IPC & Sec. 25/27/54/59 Arms Act  
State Vs. Sachin Jangra**

**21.05.2021**

**As per directions of Ld. Principal District & Sessions Judge (West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated 15.05.2021, this bail application is being taken up for hearing through VC.**

This is an application u/s 439 Cr.P.C filed on behalf of applicant/accused Sachin Jangra for extension of interim bail.

Present : Sh. Alok Saxena, Ld. Addl. PP for the State through V.C.  
Sh. Rahul Kumar, Ld. Counsel for applicant/accused through V.C.

I have heard arguments on the bail application from both the sides and perused the reply.

By way of present application, applicant is seeking interim bail on the ground that he was granted interim bail by the Court of Sh Manish Gupta, Ld. ASJ-04, West and same was extended by the said court till 16.05.2021 as applicant was found Covid positive. It is further submitted that due to this reason, applicant could not surrender in the jail as he was



again found Covid positive. Therefore, it is prayed that his interim bail may kindly be extended.

Per contra, Ld. State Counsel has opposed the bail application on the ground that the allegations against the applicant are serious in nature and also that he is involved in other criminal cases.

I have considered rival arguments.

Considering the facts and circumstances of the case, the prevailing situation in Delhi and the fact that applicant has again been found Covid positive, without dwelling into the merits of the case, the interim bail of applicant is extended till 17.06.2021 subject to the condition that applicant shall keep his mobile phone on 24 hours and in case of change of his mobile number or address, he shall inform the same to the IO and that applicant shall not contact/threaten the witnesses in any manner. Application stands disposed off. Applicant shall surrender before the Jail Superintendent on 18.06.2021.

Copy of this order be sent to Jail Supdt. Concerned for information and to the Ld. Counsel for applicant.



**(POORAN CHAND)**  
**ASJ-02/West/Delhi**  
**Vacation Judge**

21.05.2021



**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS  
HAZARI COURTS : DELHI**

**FIR No. 1130/2020  
PS : Nihal Vihar  
State Vs. Sam s/o Hansraj Singh r/o A-44, Yadav Park,  
Kamaruddin Nagar, Nangloi, Delhi.  
U/s 308/427/34 IPC**

21.05.2021

**Through Video Conferencing**

**The undersigned is performing duty pursuant to the  
computer generated circular/duty Roster dated  
15.05.2021 of Ld. Principal District & Sessions Judge,  
West, Tis Hazari Courts, Delhi.**

This is the application u/s 439 Cr.P.C. for grant of interim  
bail moved on behalf of applicant/accused under HPC guidelines.

Present : Sh. Alok Saxena, Ld. Addl. PP for State through  
V.C.  
Sh. Pankaj Kishore Gupta, Ld. Counsel for applicant/  
accused through V.C.

I have heard arguments on the bail application from  
both the sides through video conferencing.

By way of present application, applicant is seeking  
interim bail of 90 days in view of the guidelines issued by High  
Powered Committee of Hon'ble High Court of Delhi dated  
04.05.2021 and 11.05.2021 as the case of the applicant falls  
under the category enlisted in the HPC.



Applicant is facing charges u/s 308/427/34 IPC and is in custody since 02.03.2021. Therefore, the case of the applicant is covered under the categories listed in the guidelines of HPC dated 04.05.2021 and 11.05.2021 and hence, can be considered.

As per the report of the IO, applicant has no previous involvement in any other case.

Therefore, in view of the guidelines of High Powered Committee dated 04.05.2021 and 11.05.2021 of Hon'ble High Court of Delhi, applicant Sam is granted interim bail of 90 days subject to furnishing of personal bond in the sum of Rs. 25,000/- to the satisfaction of the concerned Jail Superintendent. Applicant shall keep his mobile phone on 24 hours and in case of change of his mobile number or address, he shall inform the same to the IO. It is also directed that applicant shall not contact/threaten the witnesses in any manner. Application stands disposed off. The period of 90 days shall be counted from the date of release of applicant from jail. Applicant shall surrender after the expiry of 90 days before the Jail Superintendent.

Copy of this order be sent to Jail Superintendent, Central Jail, Tihar for information and compliance.

Dasti copy be given.



**(POORAN CHAND)**  
**ASJ-02/West/Delhi**  
**Vacation Judge**  
21.05.2021

**IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02  
(WEST), TIS HAZARI COURTS : DELHI**

**FIR No. 876/2017**

**P.S. : Ranhola**

**U/s. 302/308/323/148/149/174A/34 IPC**

**State Vs. Sandeep @ Kotaliya s/o Sh. Ram Kishan r/o**

**H.No. 77, Tilangpur, Kotla Navjaur, Najafgarh, Delhi**

**21.05.2021**

**As per directions of Ld. Principal District & Sessions Judge (West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated 15.05.2021, this bail application is being taken up for hearing through VC.**

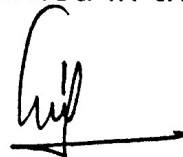
This is an application u/s 439 Cr.P.C filed on behalf of applicant/accused Sandeep @ Kotaliya for grant of interim bail.

Present : Sh. Alok Saxena, Ld. Addl. PP for the State through V.C.  
Sh Jitender Sethi, Ld. Counsel for applicant/accused through V.C.

Fresh report from the IO received.

I have heard arguments on the bail application from both the sides and perused the reply.

By way of present application, applicant is seeking interim bail for 30 days on the ground that his mother has been diagnosed with stones in the kidney which is causing acute abdominal pain and has been advised for surgery which is scheduled for 27.05.2021 and she is to be admitted in the



hospital on 26.05.2021. Therefore, it is prayed that applicant may be granted interim bail on humanitarian grounds and he is ready to abide by any condition imposed by this court.


Per contra, Ld. State Counsel has opposed the bail application on the ground that the allegations against the applicant are very serious in nature as he is facing murder charges.

I have considered rival arguments.

The medical documents have been verified by the IO and same have been found to be genuine.

Considering the facts and circumstances of the case, the prevailing situation in Delhi, the applicant is granted interim bail of 30 days subject to furnishing of personal bond in the sum of Rs. 50,000/- with one surety in the like amount to the satisfaction of Ld. MM/Ld. Duty MM/Ld. CMM. It is directed that applicant shall keep his mobile phone on 24 hours and in case of change of his mobile number or address, he shall inform the same to the IO and that applicant shall not contact/threaten the witnesses in any manner. Application stands disposed off. The period of 30 days shall be counted from the date of release of applicant from jail. Applicant shall surrender after the expiry of 30 days before the Jail Superintendent.

Copy of this order be given dasti.

  
**(POORAN CHAND)**  
**ASJ-02/West/Delhi**  
**Vacation Judge**

21.05.2021

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),  
TIS HAZARI COURTS : DELHI**

**FIR No. 21/2015  
PS : Ranhola  
State Vs. Anshu & Ors.  
U/s 323/307/34 IPC**

21.05.2021

**Through Video Conferencing**

**The undersigned is performing duty pursuant to the computer generated circular/duty Roster dated 15.05.2021 of Ld. Principal District & Sessions Judge, West, Tis Hazari Courts, Delhi.**

This is an application u/s 439 Cr.P.C. for modification of the bail order moved on behalf of above named applicant/accused Rohit @ Amit @ Lamba.

Present : Sh. Alok Saxena, Ld. Addl. PP for State through V.C.  
Sh. Akshay, Ld. Counsel for the applicant/accused through V.C.

I have heard argument on the application.

It is submitted that vide order dated 22.08.2020, Ld. ASJ-04, West, Delhi was pleased to grant bail to the applicant subject to furnishing bail bond in the sum of Rs. 30,000/- with one surety in the like amount.

It is submitted that applicant belongs to poor family and his family members are unable to furnish the



surety of the said amount due to which applicant is still languishing in jail and hence, it is prayed that surety amount may please be reduced.

Considering the submissions made, application is allowed and the bail order dated 22.08.2021 is modified to the extent that surety amount is reduced to Rs. 5,000/- to the satisfaction of Ld. MM/Duty MM/CMM. Application stands disposed off.



**(POORAN CHAND)**  
**Add. Sessions Judge-02/**  
**West District, Delhi**  
**Vacation Judge**

21.05.2021